

would have solved the problem. I would have asked him to do that. You want some decisions action; decisions are being taken.

SHRI CHANDRAN PRATAP NARAIN-SINGH : But if any law passed by the Parliament is ineffective in Punjab, what action do you expect from them ?...

MR. SPEAKER : The gravity of the situation is well understood. We will do something. I think, everything is going to be put here.

SHRI H. A. DORA : It is understood in the well.

MR. SPEAKER : No, no.

Mr. Minister.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I am only going to request you that we are getting more details from the State Government, where this incident has happened, as also about the other situation in Punjab. At 5.30, I would be able to present before the House the details about this incident. In the meantime, we can have the discussion.

MR. SPEAKER : Yes, we can have the discussion.

MR. SPEAKER : Yes, we can have the discussion.

SHRI C. MADHAV REDDI : But there is no motion before the House. You must make a statement, Mr. Minister.

MR. SPEAKER : You can make a factual statement.

PROF. MADHU DANDAVATE : Sir, On a point of order. In my notice I have said that I give a notice of discussion under Rule 193 to discuss the statement to be made by the hon. Minister at 4 O'clock. At least let him make a statement for the sake of formality. "I am getting up and I am requesting Madhu Dandavate to speak"...is no statement,

MR. SPEAKER : That is what I am asking him to do.

S. BUTA SINGH : As I come to you and reported to you, we are getting the details from the State Government and we are compiling the information along with certain positive steps that we are trying to suggest.....

(Interruptions)

There are two aspects. If I were to make a statement, I must make copies available to the hon. Members. Therefore, I thought that I will present it at 5.30 along with the translation, but if you want me to tell the facts as reported to me, I can do that.

MR. SPEAKER : You do the same.

SHRI C. MADHAV REDDI : It is required under the rules.

16.10 hrs.

STATEMENT RE : SITUATION ARISING OUT OF KILLINGS BY TERRORISTS IN PUNJAB

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : It is with deep sense of sorrow and anguish that I wish to inform this august House about the ghastly killing of innocent persons in District Hosiarpur on 30th November 1986. According to information furnished by the State Government, a Pepsu Roadways Transport Corporation bus was plying from Faridkot to Pathankot on 30th November 1986. When the bus reached near Village Bhagola at about 5.15 PM, the bus was forcibly diverted to the link road in the boundary of the above village. After travelling about one kilometer the bus was stopped by 4 terrorists who were also in the bus. The terrorists opened fire on the passengers, as a result of which 15 passengers died in the bus, while 7 passengers were killed when they were trying to run away and 8 passen-

[S. Buta Singh]

gers were injured. It appears that the terrorists had boarded that bus at the bus-stop of village Bhagola, District Hoshiarpur. After committing the crime, the culprits escaped on a scooter.

Police officers rushed to the scene of the accident. Combing operations by the para-military forces of the police were started to apprehend the culprits. All police stations in the State have been alerted and intensive patrolling is being conducted.

I am sure Sir that this House would join me in condemning the dastardly acts of violence which create disaffection and misunderstanding among different sections of our society and in conveying our deep sympathies to the bereaved families. Government is preparing to stamp out terrorism and at the same time I would appeal to all communities and sections of the public to work together for foiling the evil designs of the terrorists and anti-national forces.

(Interruptions)

16-30 hrs

**DISCUSSION ON STATEMENT
MADE BY MINISTER OF HOME
AFFAIRS RE : SITUATION
ARISING OUT OF KILLINGS BY
TERRORISTS IN PUNJAB**

[English]

PROF. MADHU DANAVATE (Rajapur) : Mr. Speaker, I was as much shocked by the statement of the Minister as I was shocked by the tragedy about which I learnt from the press today. As some of the members of the ruling party as well as the opposition have rightly said, when we were able to collect more details from the newspapers and some of our friends, we are surprised to find that the

hon. Home Minister is not able to give us information which even a police constable at a police station is able to aver to the visitors.

Sir, I do not want to strike any partisan note. At 11 O'clock today you found that as far as the anger of the House was concerned, there was no distinction between a Congress member and a non-congress one because we acted and reacted as human beings and we did not act as members belonging to different political parties.

Sir; I may quote precedent. Fortunately or unfortunately, I had the experience of being the Railway Minister and I came across some of the ghastly railway accidents. Some of them happened to be sabotage accidents. One hon. member of the parliament died in one of the accidents, which was deliberately engineered by some extremists. There was no Punjab problem at that time Shastriji who was a member of the Rajya Sabha died. We were very unhappy about it. It has been the past tradition.....

SHRI GIRDHARI LAL VYAS : At that time there was Janata Government.

PROF. MADHU DANAVATE : Please do not adduce to that. I will tell you what happened.

AN HON. MEMBER : But you did not resign;

PROF. MADHU DANAVATE : Yes I have, for your information.

I would like to inform this House that whenever a ghastly railway accident took place, according to the accepted convention of this House, at the first available opportunity, the Railway Minister, no matter whether it be a Congress Government, in the past the concerned Minister has always come before the House and as many details as possible used to be given. And there have been discussions on